

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

**Petition No. 6/RP/2020
along with IA No. 11/2020**

Subject : Petition under Section 94(1)(f) of the Electricity Act, 2003 read with Order 47 Rule 1 of the Code of Civil Procedure and Regulation 103 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 seeking review of the order dated 9.10.2008 passed by the Commission in Petition No. 33/MP/2018.

Petitioner : ACME Jaipur Solar Power Private Limited (AJSPPL)

Respondent : Madhya Pradesh Power Management Company Limited (MPPMCL) and Ors.

Date of Hearing : 16.7.2020

Coram : Shri P. K. Pujari, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member

Parties present : Shri Hemant Sahai, Advocate, AJSPPL
Shri Shreshth Sharma, Advocate, AJSPPL
Ms. Anukriti Jain, Advocate, AJSPPL
Shri G. Umamathy, Advocate, MPPMCL
Shri V. Bharadwaj, MPPMCL
Shri Tarun Johri, Advocate, DMRC
Shri S. V. Kute, DMRC
Shri Harsh Arya, DMRC

Record of Proceedings

The matter was heard through video conferencing.

2. Learned counsel for the Review Petitioner submitted that the present Review Petition has been filed seeking review of the order dated 9.10.2018 in Petition No. 33/MP/2018 to the limited extent of GST rate leviable on 'Civil and General Works'. Learned counsel for the Petitioner advanced extensive arguments in support of his contentions and reiterated the submissions made in the pleadings.

3. Learned counsel for the Respondent, MPPMCL, objected to the maintainability of the Review Petition on the ground of considerable delay of 408 days in filing of Review Petition and reiterated the submissions made in his pleadings.



4. In response to a specific query of the Commission as to whether the Respondent, MPPMCL, has any submissions on merits of the case, learned counsel for the Respondent, MPPMCL submitted that besides MPPMCL's letters already on record, he has nothing further to add on merits.

5. After hearing the learned counsels for the Review Petitioner and the Respondent, MPPMCL, the Commission reserved order in the Review Petition.

By order of the Commission

**Sd/-
(T.D. Pant)
Deputy Chief (Law)**

